

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-1799(ND)/2019

IA/1493/2024, IA/3743/2020, IA/5039/2021

IN THE MATTER OF:

M/s. Parisi Grand Smooth Logistics

...PETITIONER

Vs

**M/s. Agile International Logistics
and Supply Chain Pvt. Ltd.**

...RESPONDENT

Section

U/s 9 of IBC, 2016

**Order delivered on 02.07.2024
Hybrid Hearing (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Operational Creditor :Adv. Piyush Singh, Adv. Vivek
Kumar, Adv. Jayant Upadhyay.
Mr. Sanyat Lodha, Adv., Ms.
Sanjana Saddy, Adv. and Mr.
Lavam Tyagi, Adv.

For the Applicant

:Mr. Sonam Sharma, Ms. Riddhi
Jain, Advs in I.A. No.1493/2024

For the RP

:Adv. Shivani Jaiswal

ORDER

IA/1493/2024

This is an application filed under Section 60(5) IBC, 2016 read with Rule 11 of NCLT Rules, 2016 seeking direction to the Resolution Professional for relocating the stored office furniture of the Corporate Debtor from the existing leased space in the Applicant's property to alternate space in the same property and handing over the vacant possession of the leased space to the Applicant.

Ld. counsel on behalf of the Applicant is present. Ld. counsel on behalf of the Respondent/Resolution Professional is present. Ld. counsel on behalf

of the Resolution Professional submitted that they have filed their reply and they have agreed to relocate the office furniture of the Corporate Debtor from the existing leased space to an alternate space in the same property. In view of the statement made by the Ld. counsel for the Resolution Professional, Resolution Professional is directed to relocate their stored office furniture from the existing leased space on second floor of the property, details of which are given in the application, to an alternative space which has been offered by the Applicant on the third floor of the same property. The RP may vacate the existing space and give peaceful possession to the Applicant and also enter into lease agreement for the new space on the same terms as lease agreement dated 01.11.2020. The same may be done within a period of 15 days. With these observations the present IA is **disposed of**.

List the matter along with other IA's on **05.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)